

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI
ORIGINAL APPLICATION NO.85 OF 2023 (SZ)**

IN THE MATTER OF:

Raveendra Babu, Idukki District, Kerala.

...Appellant

v.

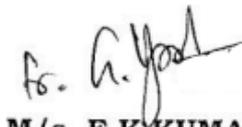
Union of India, Rep by its Secretary, MOEF & CC, New Delhi and Ors

...Respondents

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Dated at Chennai on this 28th day of January, 2024



M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench



**Action Taken Report filed by Secretary to Government,
Environment Department, Government of Kerala before the
Hon'ble National Green Tribunal (SZ) in OA No. 85/2023**

It is respectfully submitted that the application is filed against functioning of cardamom dryers using wood/plastic briquets as fuel. The issue that are pointed out includes global warming, smoke emits from these dryers causes various diseases like cough, lung cancer, dermatological problem and premature death etc.

2. Cardamom is a unique spice having its origin in Indian sub continent and is a native of evergreen forests of South India, growing wild in the Western Ghats between 2500 and 5000 ft. There are two varieties viz., cardamom (small) and cardamom (large). Small cardamom is botanically known as Elettaria cardamom and is cultivated in India in hill tracts of three Southern States such as Kerala, Tamilnadu and Karnataka. In Kerala, cardamom is mainly cultivated in Idukki District and is concentrated in 4 taluks of high range namely, Devikulam, Udumbanchola, Peermade and Idukki. Majority of cardamom holdings are small and marginal. The total area under small cardamom cultivation during 2021-22 was 72,298 Hectors with an estimated production of 24,154 metric tonnes.

3. Cardamom is a major crop in 4 taluks and its price changes affects the economy of these areas. Fresh cardamom harvested from the plant has moisture content of around 80% - 85%. This varies with the climatic conditions. Average moisture content is around 80%. In order to reduce the moisture content from 80% to around 10%, the harvested

Dr. Rathan U Kelkar IAS
Secretary
Environment Department
Govt. Secretariat
Thiruvananthapuram.

cardamom seeds are subjected to drying. This is essential for increasing the keeping quality of the spice. Conventionally cardamom dryers use wood /wood briquettes as fuel in the drying units. Wood is being burned in a furnace and hot air is generated. Fresh cardamom is placed in a tray. The quantity of cardamom charging per batch varies from 100 Kg to 1000 Kg depending on the capacity of the dryer. The hot air generated is allowed to pass through the bed of cardamom to release the moisture in the cardamom slowly. Flue gases after extracting the heat are discharged to the atmosphere through a chimney. Initially the temperature is maintained at around 45⁰ C and is continued, finally the temperature will be raised to around 67⁰C– 70⁰C. Total drying period is around 14-16 hrs. Moisture content in the final product is 10-11%.

4. A complaint has been received on 02.11.2022 at District office of the Kerala State Pollution Control Board in Idukki District by Sri.Raveendra Babu regarding the issue of pollution problems due to functioning of cardamom dryers using wood and plastic briquets in Idukki District.

5. As the complaint is of general in nature, it was decided to conduct a hearing at the Regional Office of the Board at Ernakulam on 27.01.2023. But the complainant did not attend the meeting. Then he was heard online on the same day. In the meeting it was reported that there are a number of cardamom dryers in the Udumbanchola, Peerumade, Devikulam and Idukki Taluks having no statutory licenses. Based on this information direction was issued to the concerned local bodies not to issue license to operate without the valid consent from the Board. True copy of the direction issued is produced herewith and marked as **Annexure R4(a)**.


Dr. Rathan U Kelkar IAS
Secretary
Environment Department
Govt. Secretariat
Thiruvananthapuram.

6. Further inspections were conducted on these areas and found that all the cardamom dryers are using wood/wood based briquette as fuel. During these inspections no cases of using plastic briquette as fuel could be observed.

7. The Kerala State Pollution Control Board inspected 11 cardamom drying units on 20.07.2023, are respondents in the application. During inspection it was noticed that out of 11 units only 3 units have the valid consent from the Pollution Control Board to operate. Hence show cause notice was issued to these units to show cause within 15 days of receipt of the notice as to why the Board shall not proceed against these units. True copy of the notice issued to these cardamom drying units is produced herewith and marked as **Annexure R4(b)**. Since there was no reply received from the local bodies to the direction dated 24.11.2022, further direction was issued on 27.07.2023. True copy of the direction issued is produced herewith and marked as **Annexure R4(c)**.

8. Cardamom dryer comes under green category as per the categorization of industries based on the air/water pollution potential. The distance criteria to be maintained from residence and public building are 3 meters and 5 meters respectively in small scale.

9. In order to assess the impact on the ambient air quality due to the operation of the cardamom dryers, one of cardamom dryer unit namely M/s.Ever Green Spices Cardamom Dryer was selected and conducted ambient air monitoring on 08.08.2023. This cardamom dryer has 4 dryer units operating simultaneously in a single building.

10. It is the usual practice to start the cardamom dryer in the evening. This practice is being followed for processing the fresh

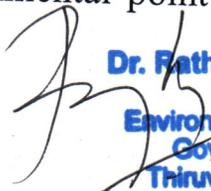

Dr. Rathan U Kelkar IAS
Secretary
Environment Department
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cardamom as quickly as it is harvested. The number of dryers put on operation depends on the availability of crop. On the day of monitoring, 2 of the dryers were in operation. 1600 Kg fresh cardamom was charged in these two dryers. Drying started at around 8.00 P.M and continued up to 4.00 P.M of next day ie, on 09.08.2023. Ambient air monitoring was conducted on 08.08.2023 at the boundary of the unit. As agro based fuel is being used in cardamom dryers the possible Air pollutant from cardamom dryer is particulate matter (Pm 10). The ambient air quality with respect to particulate matter was found to be 38.0034 micro gram /m³ , within the limit of 100 micro gram /m³ as per the National Ambient air quality standards.

11. Applicant's main pray is to stop all the cardamom drying units which are using wood / briquette as fuel as this will lead to smoke in air, promote deforestation problems in the area, promote global warming etc. and switch over to electrically heated dryer units. Another argument that these dryer are situated in density populated place. But these arguments are baseless and are only with respect to the perspective of the applicant.

12. Unless the source of electricity is from renewal energy sources like solar, wind etc. there is no positive effect to the environment by switching over to electrical source of energy. In India 56.8% of electric energy is produced from thermal power stations which are emitting global warming potential gases like carbon dioxide. In Kerala also, the share of power generation from hydro electric is 67.92% only and the rest is being purchased from out side the State, mostly thermal energy.

13. Hence switching over to electrical energy will not have any positive effect on the environmental point of view. Switching over to

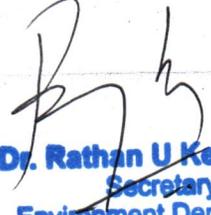

Dr. Fathan U Kelkar IAS
Secretary
Environment Department
Govt. Secretariat
Thiruvananthapuram.

electrical heating system may create more financial burden to the dryer operators as both electrical energy and electrical heating dryers are costly and hence the cost of drying per Kg of cardamom will be more. Another negative impact of switching over to electrical energy is that in these areas electrical supply failure is more common especially during rainy season and hence the dryer operators has to depend on other sources of electricity such as diesel generators, which will again lead to gaseous emissions from these generators.

14. Since no serious environmental issues were noticed during the inspection, change of process to electrical cannot be insisted by the Kerala State Pollution Control Board alone. Hence it is most respectfully submitted that more detailed technical study by incorporating experts from the concerned field will be helpful for evaluating the socio - economic impact on these areas on switching over to electrical systems.

It is humbly requested that the Hon'ble National Green Tribunal (SZ) may consider the above compliance report in OA No.85/2023.

Dated this the 28th day of January 2024.


Dr. Rathan U Kelkar IAS
Secretary
Environment Department
Govt. Secretariat
Thiruvananthapuram.

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



DESPATCHED

Date..31/7/23

ESSAREN BUILDING, AANAHOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

Date:27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Shajimon, S/o Mathew, Maniyanprayil House, Cumbumbettu P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

ENVT-A3/106/2023-ENVT WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

299/299

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To
Sri. Shajimon
S/o Mathew
Maniyanprayil(H)
Cumbumbettu.P. O
Idukki District
Kerala PIN:685551

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



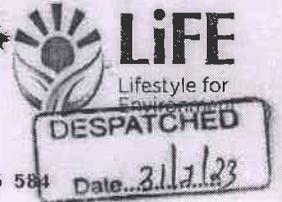


KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Manu Vithson, S/o Vithson, Kuttrapallil House, Balagram P.O, Balagram, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

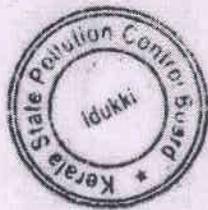
WHEREAS during the inspection it was noticed that the unit was working **ENVT-A3/106/2023-ENVT** maintaining Integrated Consent to Establish/operate of the Board;

309/299

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

[Signature]
Environmental Engineer

To

Sri. Manu Vithson
S/o Vithson, Kuttrapallil House
Balagram P.O
Balagram
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



PHONE : 04702 221379

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



LIFE

Lifestyle for Environment

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584
എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED

Date: 21/7/23

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Joy, S/o Varghese Attumalil House, Third Camp, Balagram P.O, Balagram, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working ~~without~~ maintaining Integrated Consent to Establish/operate of the Board;

380/299

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

B L W
Environmental Engineer

To

Sri. Joy
S/o Varghese Attumalil House
Third Camp
Balagram P.O
Balagram
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakeodu Jn,
Thodupuzha PIN-685 584



Annexure R4(b)

Website: www.kspcb.kerala.gov.in

E-mail: kspcbdukki221590@gmail.com/kspcbdukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584
എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED
Date: 31/7/23

By Registered Post

PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. V.M. Mathew, S/o Mathew, Varunganaayil House, Cumbumbettu P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

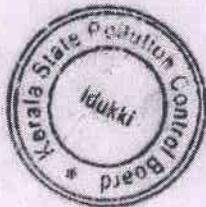
WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

382/297

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

R L D
Environmental Engineer

To
Sri. V.M. Mathew,
S/o Mathew, Varunganaayil House
Cumbumbettu P.O
Idukki District
Kerala PIN:685552

True 10/9/23

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (b)

PHONE : 04602 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbdukki221590@gmail.com/kspcbdukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



DESPATCHED
Date: 31.7.23

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Jaffar, S/o Sulaimaan, J & K Spices, Koottar P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

ENVT-A3/106/2023-ENVT

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

382/299

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To

Sri. Jaffar,
S/o Sulaimaan, J & K Spices,
Koottar P.O,
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4(b)

PHONE : 04602 221320

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



ESSAREN BUILDING, AANAHOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED
Date: 31/7/23

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Akshayshri Spices, Mundiyeeruma, Kallar P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

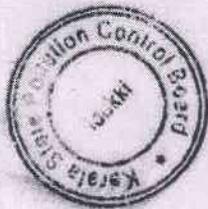
WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

ENVT-A3/106/2023-ENVT WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

203/297

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To

Akshayshri Spices
Mundiyeeruma,
Kallar P.O,
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (b)

PHONE : 04802 221570

Website: www.kspcb.kerala.gov.in

E-mail: kspcbdukki221590@gmail.com/kspcbdukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584
എസ്സാറേൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED
584
Date: 31/7/23

By Registered Post

PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Biju, S/o Murali, Archana House, Balagram P.O, Balagram, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

ENVT-A3/106/2023-ENVT

386/297

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To

Sri. Biju
S/o Murali, Archana House
Balagram P.O
Balagram
Idukki District
Kerala PIN:685552

True copy

S I W

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (b)

PHONE : 0474 221370

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



DESPATCHED

Date: 31/7/23

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584
എസ്സാറേൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Basheer, S/o Muhammed Aliyar, Elappunkel House, Koottar P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

386/299

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To

Sri. Basheer,
S/o Muhammed Aliyar,
Elappunkel House,
Koottar P.O,
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (C)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ .ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date:27.07.2023

From

The Environmental Engineer

To

The Secretary

Udumbanchola Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref: 1) Petition received from Sri. Raveendra Babu on 02.11.2022
- 2) This office direction dated 24.11.2022

Sir,

ENVT-A3/106/2023-ENVT

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

386/299

Yours faithfully



Environmental Engineer

True copy



ENVIRONMENTAL ENGINEER
 Kerala State Pollution Control Board
 District Office, Idukki
 Essaren Building, Anakoodu Jn,
 Thodupuzha PIN-685 584

Handwritten initials

Annexure R4C

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



DESPATCHED
Date: 31/3/23

PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

From

The Environmental Engineer

To

The Secretary

Santhanpara Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

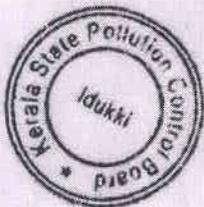
- Ref:
- 1) Petition received from Sri. Raveendra Babu on 02.11.2022
 - 2) This office direction dated 24.11.2022

Sir,

ENVT-A3/106/2023-ENVT

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



Environmental Engineer

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (c)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

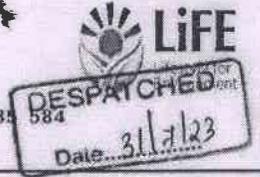
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

From

The Environmental Engineer

To

The Secretary

Rajakumari Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref:
- 1) Petition received from Sri. Raveendra Babu on 02.11.2022
 - 2) This office direction dated 24.11.2022

Sir,

ENVT-A3/106/2023-ENVT

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



Environmental Engineer

True copy

Handwritten initials/signature

ENVIRONMENTAL ENGINEER
 Kerala State Pollution Control Board
 District Office, Idukki
 Essaren Building, Anakoodu Jn,
 Thodupuzha PIN-685 584



389/297

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



DESPATCHED
Date 31/7/23

PCB/IDK/GEN/NGT/08/2013

Date:27.07.2023

From

The Environmental Engineer

To

The Secretary

Karunapuram Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref:
- 1) Petition received from Sri. Raveendra Babu on 02.11.2022
 - 2) This office direction dated 24.11.2022

Sir
ENVT-A3/106/2023-ENVT

389/299

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



[Signature]
Environmental Engineer

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure 4(c)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

From

The Environmental Engineer

To

The Secretary

Vandanmedu Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref:
- 1) Petition received from Sri. Raveendra Babu on 02.11.2022
 - 2) This office direction dated 24.11.2022

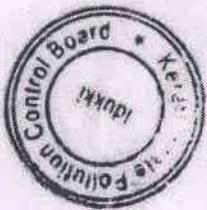
Sir,

ENVT-A3/106/2023-ENVT

290/297

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



Environmental Engineer

True copy

ENVIRONMENTAL ENGINEER
 Kerala State Pollution Control Board
 District Office, Idukki
 Essaren Building, Anakoodu Jn,
 Thodupuzha PIN-685 584



Annexure R4CC

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



DESPATCHED

Date 3/7/23

PCB/IDK/GEN/NGT/08/2013

Date:27.07.2023

From

The Environmental Engineer

To

The Secretary

Pampadumpara Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

Ref: 1) Petition received from Sri. Raveendra Babu on 02.11.2022
2) This office direction dated 24.11.2022

Sir,

ENVT-A3/106/2023-ENVT

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully

Environmental Engineer


True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



292/299

etc

Annexure (a)

Phone & fax 04862 221590

E-mail: kspcbdukki@yahoo.com, kspcbdukki221590@gmail.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കുട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED
Date: 21/12/22

PCB/IDK/GEN/NGT/08/2013

Date: 21.12.2022

From

The Environmental Engineer

To

- 1. The Secretary
Pampadumpara Grama Panchayat
- 2. The Secretary
Vandenmedu Grama Panchayat
- 3. The Secretary
Rajakumari Grama Panchayat
- 4. The Secretary
Santhanpara Grama Panchayat
- 5. The Secretary
Udumbanchola Grama Panchayat
- 6. The Secretary
Karunapuram Grama Panchayat

ENVT-A3/106/2023-ENVT

298/299

Sub:- Restricting unauthorized Cardamom dryers - reg:-

Ref:- Petition received from Sri. Raveendra Babu on 02.11.2022.

Sir,

According to the Water (Prevention and Control of pollution) Act 1974, Air (Prevention and Control of pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. Hence you are requested to not issue the license without the valid consent from the Board.

Yours faithfully



[Signature]
Environmental Engineer

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584

